

to offer health insurance cover upto ₹ 30,000/- for secondary care hospitalisation to Below Poverty Line and 11 other categories of unorganised worker families.

The National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular Disease and Stroke is under implementation in all States to set up NCD clinics for providing early diagnosis, treatment and follow up.

Revision of Double Taxation Treaty with Mauritius

*3. SHRI MANI SHANKAR AIYAR: Will the Minister of FINANCE be pleased to refer to Unstarred Question 398 answered on 5 August, 2014 in the Rajya Sabha and state:

(a) whether there is any veracity to the report that Mauritius has agreed to revising its Double Taxation Treaty with India to end round-tripping and other malpractices;

(b) if so, the steps that are proposed to be taken in this regard; and

(c) whether the Prime Minister raised this issue during his visit to Mauritius, if so, the outcome thereof?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (c) Negotiations are going on between India and Mauritius for the revision of the Double Taxation Avoidance Convention (DTAC) to check the possibility of treaty abuse, round tripping etc. A Joint Working Group (JWG) has been set up for this purpose. Ten JWG meetings had been held until last year.

During his visit to Mauritius from 11th March to 12th March, 2015, Hon'ble Honorable Prime Minister of India proposed that negotiations may be resumed within the framework of Joint Working Group to discuss all outstanding issues between India and Mauritius under the DTAC. Pursuant to the same, the Eleventh JWG meeting was held from 29th June to 1st July, 2015 in New Delhi between both countries in which all outstanding issues were discussed. The negotiations are at an advanced stage.

Complaints against re-sale price arrangements

*4. DR. CHANDAN MITRA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Competition Commission of India (CCI) has received certain complaints on the existence of re-sale price arrangements between manufacturers and distributors/retailers;

(b) if so, the details thereof along with the action taken by the CCI thereon; and

(c) the steps taken by Government to protect the interests of the consumers in the matter?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) and (b) Information on four cases under section 19(1)(a) of the Competition Act, 2002 on alleged contravention of the provisions of the Act relating to anti-competitive re-sale price agreements has been received by the Competition Commission of India (CCI) as under:—

- (i) Case No. 68/2013 (by Ghanshyam Das Vij against M/s Bajaj Corp. Ltd. and Ors.) – The Director General, CCI (DG, CCI) has submitted the investigation report in the matter, which is under consideration of the Commission.
- (ii) Case No. 36/2014 (by M/s Fx Enterprise Solutions India Pvt. Ltd. against M/s Hyundai Motor India Ltd.) – The matter is under investigation by DG, CCI.
- (iii) Case No. 61/2014 [by M/s Jasper Infotech Pvt. Ltd. (Snapdeal) against M/s Kaff Appliances (India) Pvt. Ltd.] – The matter is under investigation by DG, CCI.
- (iv) Case No. 09/2015 (by M/s Shubham Sanitarywares against M/s HSIL Ltd.) – The matter is under consideration of the Commission for a *prima facie* view.

(c) CCI has been established under the Competition Act, 2002 to prevent practices having adverse effect on competition.

The Government in the Ministry of Consumer Affairs, Food and Public Distribution, Department of Consumer Affairs has enacted the Consumer Protection Act, 1986 to provide for protection of the interests of consumers and for the purpose, a three tier quasi-judicial machinery has been set up at District, State and Central levels to provide simple and speedy redressal of consumer disputes. These quasi-judicial bodies have been empowered to give relief of a specific nature and award, wherever appropriate, compensation to consumers.

Increasing access to safe abortion

*5. SHRI T. RATHINAVEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government is considering allowing AYUSH doctors to conduct non-invasive abortions, taking a cue from a study conducted by the Population Council;